



DIRECTORATE OF INCOME TAX (INCOME TAX)

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Connaught Place,  
New Delhi -110001

**F. No. DE-2010/Notification/DIT(IT)/Part-II**

Date:- 02.12.2010

**Subject:- Departmental Examination, 2010 for ITIs –  
Clarification regarding Hindi Paper -**

Rule V(A)(c) of Amended Departmental Examination Rules For Income Tax Inspectors 2009 exempts those candidates from appearance in Paper 5 namely Hindi , who have qualified Hindi either at the matriculation/higher level or in the departmental Examination for Ministerial Staff. Queries have been received regarding the modus-operandi of granting this exemption. Accordingly it has been decided that the concerned CCIT/CIT (Incharge of Examination) may, after verifying the qualification of the candidates and after obtaining a copy of the attested certificates from the eligible candidates, exempt the candidates from appearance in this paper. A copy of the attested certificate must also be placed in the records to be maintained in this regard. A list of such candidates, who have been so granted exemption for a particular year must be sent to the Directorate after the notification for the examinations for that year is issued. For the current examination in progress, it is requested that a list of such candidates may be sent to this office after the completion of the examination process.

The above process of exempting candidates from appearance in Hindi paper may kindly be given wide publicity.

(Subhakant Sahu)

Addl. Director of Income Tax(Exams)

New Delhi

Copy to: All CCsIT/CsIT (Incharge of Examination)